Politicising investigations into cases involving Urban Maoists

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Mr. Chairman, Sir, thank you for this permission.

I would like to draw the attention of this House and the Government of India towards the attempts to politicize police investigations into some cases that pose a national security threat. We have discussed yesterday about the need for ensuring security for people who are under threat. But our national security is even more paramount. The cases relating to Bhima Koregaon and the investigations by the Police and the revelations have shaken the entire country and some of the people arrested turned out to be people who are members of the banned, CPI (Maoists), Communist Party of India (Maoists Group). They were charged under the UAPA, Unlawful Activities Prevention Act, which is one of the most important legislations we have made in Parliament to ensure that people who pose a threat to the national security are arrested under this. But there are certain demands being now made, purely political in nature, to bail out people who have been arrested under this very, very major legislation of India. So, this clearly shows that there is an attempt to politicize, and I would like the Government of India to certainly advise the State Governments not to really compromise national security. We have seen a similar incident in Kerala. Again, under the UAPA Act, when some members were arrested in Kerala, the leadership came out and said, 'Why have you arrested them?' This was done by the Kerala Police, which is ruled by the same Party, and their own leaders were speaking against it. ...(Interruptions)...

MR. CHAIRMAN: Don't take any Party's name. ...(Interruptions)... Don't take any Party's name. ...(Interruptions)... Please sit down. ...(Interruptions)... Then I have to think about... ...(Interruptions)... This will not go on record. I will not allow supplementaries for one week. ...(Interruptions)... Please understand. You cannot dictate. I have already said....(Interruptions)... Whatever I had to say, I have said. Please sit down. ...(Interruptions)... Mr. Elamaram Kareem, please sit down. I will have to name you. ...(Interruptions)... Do you want me to name you? ...(Interruptions)...

SHRI G.V.L. NARASIMHA RAO: Therefore, Sir, they are a threat to national security, which should not be compromised in any manner. ...(*Interruptions*)... The nation must stand united in its fight against terrorism. When they are in Government... (*interruptions*)... When political parties come to power, they should not implement their

political agenda. It is not the political agenda that should be implemented when somebody comes to power....(*Interruptions*).... This is extremely unfortunate and extremely condemnable...(*Interruptions*).... In Bhima Koregaon, people have been found to really... ...(*Interruptions*)....

Matters raised

MR. CHAIRMAN: No political statement will be allowed. You have not heard me. ...(Interruptions)... Were you sleeping when I said this? When I said this, what were you doing? Then you are questioning me. I said that nothing about any Party should be said and it will not go on record. This is the Chair's ruling. And you are still standing and shouting at the Chair without hearing what I have said already. That rule applies to all. Nobody is allowed to take the name of political parties or make allegations against elected Governments without giving a sufficiently detailed note and without the permission of the Chair. I have cautioned you already. Don't think that you can stand and dictate me. That cannot happen. It will not go on record. This is for all, not for just these few Members. I have seen this tendency. Some people do not bother. They stand up and go on speaking and making observations on this side, that side and also the Chairman and the Chair. This is very unfortunate. This is a very serious issue. Now, Shri Vaiko.

SHRI KAMAKHYA PRASAD TASA (ASSAM): Sir, I associate myself with the matter raised by the hon. Member.

डा. विनय पी. सहस्त्रबुद्धे (महाराष्ट्र) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

डा. सी.पी. ठाकुर (बिहार) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।
श्री भूपेन्द्र यादव (राजस्थान) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

Need to change the nomenclature of the Madras High Court as the 'High Court of Tamil Nadu'

SHRI VAIKO (Tamil Nadu): Sir, in Andhra Pradesh, the High Court is called the Andhra Pradesh High Court, in Karnataka, Karnataka High Court, in Kerala, Kerala High Court, in Rajasthan, Rajasthan High Court, Punjab and Haryana High Court, Madhya Pradesh High Court, etc. The nomenclature is in the name of the States. Therefore, the Madras High Court should be renamed as the Tamil Nadu High Court. The Tamil Nadu Advocates Association adopted a resolution in this regard. The language to be used